

**IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH "F": NEW DELHI]**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
DR. B.R.R. KUMAR, ACCOUNTANT MEMBER
(Through Video Conferencing)**

ITA. No. 3788/Del/2018
(Assessment Year : 2014-15)

V Square Development Company Pvt. Ltd., 3 – E, Basement, Jhandewalan Extn., New Delhi – 110 055. PAN: AADCV4515H	Vs.	Income Tax Officer, Ward : 26 (1), New Delhi.
(Appellant)		(Respondent)

Assessee by :	None;
Department by:	Shri Hemant Gupta, Sr. DR;
Date of Hearing :	24/11/2021
Date of pronouncement :	27/01/2022

ORDER

PER AMIT SHUKLA, J. M.

1. The aforesaid appeal has been filed by the assessee against the order dated 26.02.2018 for the assessment year 2014-15 passed by the Id. CIT (Appeals)-9, New Delhi.
2. At the time of hearing the assessee submitted that he has opted to settle the dispute involved in the impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020 and has already filed

Form Nos. 1 and 2 under the Scheme. Therefore, the appeal of the assessee may be allowed to be withdrawn.

3. The ld. DR also agreed with the above contentions.
4. On careful consideration of the fact it is found that Form No. 4 has been issued to the assessee by the Department on 28th of April, 2021 under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, the appeal of the assessee is allowed as withdrawn and hence dismissed.
5. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on : **27/01/2022.**

Sd/-
(DR. B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Dated : 27/01/2022.

MEHTA

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1. Appellant;
2. Respondent;
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi.

Date of dictation	25.01.2022
Date on which the typed draft is placed before the	27.01.2022

dictating member	
Date on which the typed draft is placed before the other member	27.01.2022
Date on which the approved draft comes to the Sr. PS/ PS	27.01.2022
Date on which the fair order is placed before the dictating member for pronouncement	27.01.2022
Date on which the fair order comes back to the Sr. PS/ PS	27.01.2022
Date on which the final order is uploaded on the website of TIAI	27.01.2022
date on which the file goes to the Bench Clerk	27.01.2022
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	